

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 20522 of 2014

[Arising out of the Order-in-Appeal No. 175/2013-ST Dated 28.08.2013 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Cochin]

Dafoodils Communications

54/3339, Y S Road, Kadavanthara,
Cochin, Kerala – 682020

.....Appellant

VERSUS

Commissioner of Central Excise and Service Tax

Cochin

C R Building, I S Press Road,
Ernakulam, Kerala – 682018

..... Respondent

Appearance

None

Shri. Vinod Kumar Garhwal, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER No. 21904 of 2025

Date of Hearing: 26.11.2025

Date of Decision: 26.11.2025

AS PER: P. A. AUGUSTIAN

When the appeal came up for hearing, none appeared for the appellant. The matter had been listed on various occasions on 06.06.2023, 18.07.2023, 10.08.2023, 13.09.2023, 12.10.2023, 20.11.2023, 30.07.2025 and today 26.11.2025. On all these dates,

none appeared nor any request for adjournment. The notices sent to the appellant on all these dates have been returned as 'undelivered'. It seems that the appellants are not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi